

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.234/2006
This the 16th day of May 2006

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.
HON'BLE MR. N.D. DAYAL, MEMBER (A)

Binod Kumar Singh aged about 27 years S/o Late Raja Singh R/o
Badi Gaibi, EB-84, Awas Vikas Colony, District Varanasi.

...Applicant.

By Advocate: Shri A.P. Singh.

Versus.

1. Union of India through the Secretary, Ministry of Communication, Department.
2. Senior Superintendent of Post Offices, Distt Pratapgarh.
3. Sub Divisional Inspector, Post Office Central Division, Pratapgarh.

.... Respondents.

By Advocate: Shri Deepak Shukla for Shri Prashant Kumar.

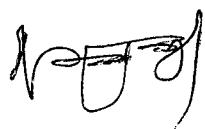
ORDER (Oral)

BY HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.

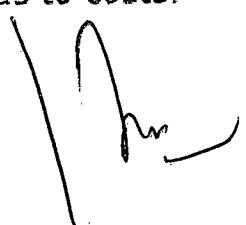
1. Heard Shri A.P. Singh, the learned counsel for the applicant and Shri Deepak Shukla holding brief for Shri Prashant Kumar on this O.A. It transpires from perusal of Annexure-A-1 that the applicant was asked to look-after the work of Mail Peon by way of stop-gap arrangement as a holder of that office namely Shri Brijesh Kumar was asked to look-after the job of E.D. Post Master. Now the authority

concerned appears to have provided by Annexure-A-5 that both the jobs namely ^{of} Peon and E.D. Post Master shall be look-after by Shri Brijesh Kumar. The applicant has come to this Tribunal saying that the respondents are going to appoint another person on the post of Peon and they cannot do so. It has also been said that the representation given to the Senior Superintendent of Post Offices, Pratapgarh for re-considering the appointment of the applicant is also lying undecided. Copy of this representation is Annexure-A-6.

2. We are of the view that this O.A. can be finally disposed of with suitable direction to the Respondent No.2 for considering the said representation of the applicant as per rules. So this O.A. is finally disposed of with the direction to Respondent No.2 to decide the representation dated 28.02.2006, copy of which is Annexure-A-6 in accordance with relevant rules and orders on the subject, within a period of 2 months from the date ^{of} the certified copy of this order together with the copy of the representation is produced before him and till such representation is disposed of, no outsider shall be appointed to look after the job of Mail Peon. No order as to costs.



(N.D. DAYAL)
MEMBER (A)



(KHEM KARAN)
VICE-CHAIRMAN.

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